

IN THE COURT OF JUDICIAL MAGISTRATE NO. IV: MADURAI.

Present Thiru.R.Sundara Kamesh Marthandan, B.L.
Judicial Magistrate No. IV, Madurai\
Tuesday on this 21st day of July 2020

Cr. M.P. No. 672 of 2020
in
Crime No.195 of 2020

Thavamani (Age 22),
son of Kumaresan
32/2, East Street,
Villapuram, Madurai.

...Petitioner/Accused

-vs-

State of Tamil Nadu,
Represented by Sub-Inspector of Police,
Keeraithurai Police Station.

...Respondent/Complainant.

This Petition filed under Section 437 Code of Criminal Procedure.

This Petition coming up today before me and upon hearing the argument of Mr. V. Nagalakshmi, counsel for the Petitioner and Assistant Public Prosecutor for the Respondent, over phone, this court passes the following :-

ORDER

1) This Petition is filed under Section 437 Cr. P.C. The Petitioner was arrested for offence alleged under Section 392 IPC and remanded to Judicial Custody on 02.07.2020.

2) The Petitioner contend that he is a law abiding citizen and so he will not abscond. He is innocent and he has not committed any offence as alleged. He is in judicial custody for the past Twenty days.

3) The Respondent had strongly opposed granting of bail to Petitioner. If he is enlarged on bail, there is possibility of him, committing similar offences. The investigation is not yet completed. He may indulge in threatening the witnesses. There are several cases pending against them.

4) The rival submissions made on both side was considered. On perusal of records it could be seen that the Petitioner is in Judicial Custody for the past 20 days, hence this Court is inclined to enlarge the Petitioner on bail, subject to the following conditions: -

- a. The Petitioner shall execute a bond for Rs. 10,000/- (Rupees Ten Thousand Only) for the present, before the Prison Authority.
- b. Within three weeks after the Lock Out in view of COVID-19 is over, the Petitioner shall furnish two sureties for Rs. 10,000/- (Rupees Ten Thousand Only) each.
- c. Thereafter the Petitioner shall appear before the Respondent Police for a period of Four weeks, daily morning at 10.00 am and daily evening at 5.00 pm.
- d. The Petitioner shall not tamper with evidence, threaten, coerce or in any way dissuade the witness to the incident.

Dictated by me to the Typist and Typed by her in computer directly and corrected and Pronounced by me via e-mail on this 21st day of July 2020.

S/d- R.Sundara Kamesh Marthandan,
Judicial Magistrate IV,
Madurai.